

Government of India /<<State>>

Department of -----

Form GST REG-03

[See Rule ---]

Notice for Seeking Additional Information / Clarification / Documents relating to Application for
<<Registration/Amendment/Cancellation >>

Reference Number :

<< Date– DD/MM/YYYY>>

To

Name of the Applicant/ Taxpayer

Address of the Applicant/Taxpayer

GSTIN*

Application Reference No. (ARN):

Dated— DD/MM/YYYY

This is with reference to your <<registration>> application referred above, filed under Section ---- of the Goods and Services Tax Act, 20--. The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.

...

¢ You are directed to submit your reply by (DD/MM/YYYY)

¢ *You are hereby directed to appear before the undersigned authority on (DD/MM/YYYY) at (HH:MM)

If no response is received by the stipulated date and time as stated above, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter.

Digital Signature

Name of the Proper Officer

Designation

* (Not applicable for Application for New Registration)